

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 15th day of May 2001.

Original Application no. 572 of 2001.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Maj Gen KK Srivastava, Member-A

Awadh Behari Verma,
S/o late B.R. Verma,
R/o House no. 65/1, Sawhney Colony,
Near Jhari Baba Ka Parao,
Phool Bagh,
KANPUR NAGAR.

... Applicant

C/A Shri R.K. Shukla

Versus

1. Union of India,
Through the Secretary,
Ministry of Defence, Deptt. of Def. Predn,
Govt. of India,
NEW DELHI.
2. The Addl. Director General, Ordnance Factories,
Ordnance Equipment Factories Group Headquarters,
G.T. Road,
KANPUR.
3. The General Manager,
Ordnance Equipment Factory,
KANPUR.

... Respondents

C/Rs Sri R.C. Joshi

...2/-



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O R D E R (Oral)

Hon'ble Mr. Justice RRK Trivedi, VC

By this OA under section 19 of the A.T. Act, 1985 the applicant has prayed for direction to the respondents to promote the applicant w.e.f. 21.10.2000 in view of trade test result published, ^{in which} ~~he was~~ he was declared successful alongwith other. The applicant has also submitted that persons junior to the applicant have been promoted, but he could not be promoted, in view of the punishment awarded by order dated 14.6.2000. It is further submitted that the order of disciplinary authority has been modified by appellate authority, by order dated 13.9.2000 and the punishment awarded has been reduced for a period of one year and the applicant is entitled for promotion as the order of punishment was to take effect from April 2001.

2. Before comming to this Tribunal, the applicant filed a representation dated 27.11.2000, before Addl. Director General, Ordnance Equipment Factories, Kanpur (respdt no. 2) but the same is still pending.

3. Considering the facts and circumstances of the case, ^w We dispose of this OA finally with a direction to Addl. General Manager, (respdt no. 2) to decide the representation of the applicant by a reasoned order within 2 months from the date of copy of this order is filed before him. To avoid delay it shall be open to the applicant to file a fresh copy of representation alongwith copy of this order. No order as to costs.


Member-A


Vice-Chairman

/pc/

DA 572/2001

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Hon Chm Justice R.R.K. Trivedi VC

Hon Chm Gen K.K. Srivastava AM

Heard Shri R.K. Shukla for the
Applicant and Shri R.C. Joshi for the
respondents. Order dictated separately.

AM R.C.

AM